

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-179-2020**

Damodar Chandrakant Karapurkar & Anr. ... Petitioners  
Versus  
State of Goa & Ors. ... Respondents

Mr. J. J. Mulgaonkar, Advocate for the Petitioners.  
Mr. D. Pangam, Advocate General with Ms. M. Correia, Additional  
Government Advocate for Respondent Nos.1 and 4.  
Mr. M. Pereira, Advocate for Respondent No.2.

**Coram:- M. S. SONAK &  
SMT. M. S. JAWALKAR, JJ.**

**Date:-9<sup>th</sup> September, 2020**

**P.C.**

Mr. Pereira, learned counsel for Respondent No.2 states that the application seeking revision of the plan is listed today at the SGPDA meeting. Accordingly, place this matter on 5<sup>th</sup> October, 2020, by which time, it is possible that this application is disposed of by the SGPDA in accordance with law. This petition is for disposal of this application in accordance with law within a time bound period. Accordingly, stand over to 5<sup>th</sup> October, 2020.

**SMT. M. S. JAWALKAR, J.**

**M. S. SONAK, J.**

at\*